

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 548 of 2020

IN THE MATTER OF:

**Mr. Umesh Saraf, Suspended Director,
Triumph Realty Pvt. Ltd.**

...Appellant

Vs.

Tech India Engineers Pvt. Ltd.

...Respondent

**Present: For Appellant: - Mr. Arun Kathpalia, Senior Advocate
with Mr. Yogesh Jagia, Advocate.**

For Respondent:- Mr. K.K. Tiwari, Advocate.

**ORDER
(Through Virtual Mode)**

27.07.2020— Mr. Yogesh Jagia, Advocate submits that since he has received copy of reply-affidavit only on Saturday, he may be permitted to file rejoinder within one week. Prayer is allowed.

Learned counsel for the parties may also file written submissions not exceeding three pages.

List the appeal 'for admission (after notice)' on 11th August, 2020.

Meanwhile, interim direction to be continued.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V.P. Singh]
Member(Technical)

[Shreesha Merla]
Member(Technical)

Ar/ g